

(ग) यह राजि भारत कृषक समाज स
वसूल की जाने वाली है, जो एक पंजीकृत
(रजिस्टर्ड) संस्था है ।

†[THE MINISTER OF WORKS,
HOUSING AND REHABILITATION
(SHRI MEHR CHAND KHANNA): (a) and
(b) Government preferred a claim of
Rs. 35.58 lakhs representing licence
fee for the land and buildings used
by the Bharat Krishak Samaj for hold-
ing the World Agriculture Fair dur-
ing 1959-60. The Samaj did not agree
to the basis of calculation of the fees
claimed, but paid a sum of Rs. 3,29,783
only and the balance is still due from
them. The claim is about 4 years' old
and has since been referred to arbit-
ration.

(c) The claim is recoverable from
the Bharat Krishak Samaj which is a
registered Body.]

12 Noon

PAPERS LAY'D ON THE TABLE

NOTIFICATION DELEGATING CERTAIN POWERS AND FUNCTIONS TO THE COM- PANY LAW BOARD

THE MINISTER OF FINANCE (SHRI
T. T. KRISHNAMACHARI): Sir, I
beg to lay on the Table a copy of the
Ministry of Finance (Department of
Revenue) Notification G.S.R. No 178,
dated the 1st February, 1964, under
sub-section (3) of section 637
of the Companies Act, 1956, dele-
gating to the Company Law Board
the powers and functions of the Cen-
tral Government under the said Act.
[Placed in Library. See No. LT-2338/
64.]

THE COMPANY LAW BOARD (PROCE- DURE) RULES, 1964

SHRI T. T. KRISHNAMACHARI:
Sir, I also beg to lay on the Table a
copy of the Ministry of Finance, De-
partment of Revenue, (Company Law

Division), Notification G.S.R. No. 179,
dated the 1st February, 1964, publish-
ing the Company Law Board (Proce-
dure) Rules, 1964, under sub-section
(3) of section 642 of the Companies
Act, 1956. [Placed in Library. See
No. LT-2339/64.]

NOTIFICATION UNDER THE CUSTOMS ACT, 1962

THE MINISTER OF PLANNING
(SHRI B. R. BHAGAT): Sir, I beg to
lay on the Table under section 159 of
the Customs Act, 1962, a copy of the
Ministry of Finance (Department of
Revenue) Notification G.S.R. No. 226,
dated the 15th February, 1964, exempt-
ing certain goods from customs duty.
[Placed in Library. See No. LT-2409/
64.]

THE DELHI SALES TAX (AMENDMENT) RULES, 1963

THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRI-
MATI TARKESHWARI SINHA): I beg
to lay on the Table a copy of
Notification No. F.4(55)/63-Fin(E),
dated the 20th January, 1964
publishing the Delhi Sales Tax
(Amendment) Rules, 1963, under
sub-section (4) of section 26 of the
Bengal Finance (Sales-tax) Act, 1941
issued by the Delhi Administration.
[Placed in Library. See No. LT-2413/
64.]

NOTIFICATION UNDER THE INCOME-TAX ACT, 1961

SHRIMATI TARKESHWARI SINHA:
Sir, I also beg to lay on the Table
a copy of the Ministry of Finance
(Department of Revenue) Notificat on
S.O. No. 440, dated the 29th January,
1964, under sub-section (5) of section
287 of the Income-tax Act, 1961.
[Placed in Library. See No. LT-2412/
64.]

THE INCOME-TAX (SECOND AMEND- MENT) RULES, 1964

SHRIMATI TARKESHWARI SINHA:
Sir, I also beg to lay on the Table
a copy of the Central Board of Direct

†[] English translation.